

GOVERNMENT OF ODISHA

LAW DEPARTMENT

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NOTIFICATION

Bhubaneswar, dated the 2. 9. 2022

No.II-16/2019. 9677 /L:- In exercise of the powers conferred by section 3, sub-section (1) of section 9 read with section 10 of the Odisha Civil Courts Act, 1984 (Odisha Act 18 of 1984) and in consultation with the High Court of Orissa, the State Government do hereby establish a Court of Civil Judge (Senior Division) at Kantamal in addition to the existing number of such Courts in the Judgeship of Boudh with effect from the date the said Court functions with the local limits of jurisdiction co-extensive with the local limits of jurisdiction of the existing Court of Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Kantamal and fix the place of sitting of the said Court at Kantamal.

All other Courts of Civil Judge (Senior Division) exercising jurisdiction over different areas of the Court of Civil Judge (Senior Division), Kantamal in the Judgeship of Boudh shall cease to exercise jurisdiction over such areas from the date on which the said Court is made functional.

By order of the Governor

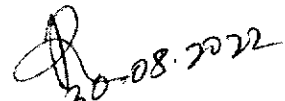
  
30/08/2022

Principal Secretary to Government (I/c).

Memo No. 9678 /L. DT 2-9-2022

Copy forwarded to the Gazette Cell, Commerce & Transport (C) Department with a request to publish the aforesaid notification in an extra-ordinary issue of the Odisha Gazette on 02.09.2022 and to supply 5 copies each to this Department, Orissa High Court and District Judge, Kandhamal at Phulbani for official use.

The notification is statutory.

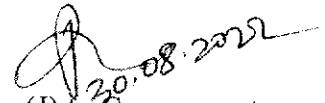
  
30-08-2022

Additional Secretary (P) to Government.

Memo No. 9679 /L. DT. 2-9-2022

Copy forwarded to the Special Officer (Administration), Orissa High Court, Cuttack for information and necessary action with reference to court's letter No.12433 dt. 11.08.2022.

By Fax

  
30.08.2022

Additional Secretary (J) to Government.

P.T.O.

Memo No. 9680 /L. DT. 2.9.2022

Copy forwarded to the Accountant General (A&E) / (Audit), Odisha, Bhubaneswar for information and necessary action.

Memo No. 9681 /L. DT. 2.9.2022

Copy forwarded to District & Sessions Judge, Boudh / District Treasury, Boudh/ Sub-Treasury, Kantamal for information and necessary action.

Memo No. 9682 /L. DT. 2.9.2022

Copy forwarded to the Home (High Court) Department for information and necessary action.

It is further requested to take necessary step for providing suitable residential accommodation for the Presiding Officer of the said Court and to furnish a report in this regard to the Hon'ble Court at the earliest.

Memo No. 9683 /L. DT. 2.9.2022

Copy forwarded to the Finance Department for information and necessary action.

Memo No. 9684 /L. DT. 2.9.2022

Copy forwarded to the Budget Branch/ L.R. Branch/ Judicial Branch Guard file (5 copies) for information and necessary action.

Memo No. 9685 /L. DT. 2.9.2022

Copy forwarded to the Private Secretary to Hon'ble Minister, Law for kind information of Hon'ble Minister, Law.

Memo No. 9686 /L. DT. 2.9.2022

Copy forwarded to the Computer Cell, Law Department for information and necessary action. They are requested to launch the said Notification in the website of Law Department for information.